

[Shri Harikesh Bahadur]

In view of the importance of the subject, I would request the Hon'ble Minister to ensure at his level that conclusive action is taken.

(iv) NEED FOR DELIMITATION OF PARLIAMMENTARY AND ASSEMBLY CONSTITUENCIES OF HILLY DISTRICTS OF U.P.

श्री हरीश रावत (अलमोड़ा) : उपाध्यक्ष महोदय, मैं संसद व माननीय अध्यक्ष जी के माध्यम से केन्द्रीय गृह मंत्रालय, विधि मंत्रालय एवं नियोजन मंत्रालय से अनुरोध करता हूँ कि वे प्रान्तीय सरकारों से परामर्श कर देश के पर्वतीय क्षेत्रों में प्रशासनिक एवं विकास सम्बन्धी इकाइयों तथा विधान सभाई क्षेत्रों का निर्धारण भौगोलिक परिस्थितियों व क्षेत्रफल के आधार पर किए जाने का निर्णय लेवें। जनसंख्या इनके निर्धारण का आधार नहीं होना चाहिए।

यह एक सर्वमान्य सिद्धान्त है कि किसी भी क्षेत्र के सर्वांगीण विकास एवं क्षेत्रीय असंतुलनों को दूर करने के लिए प्रशासनिक एवं विकास सम्बन्धी इकाइयों को छोटा बनाया जाए। वर्तमान समय में देश के पर्वतीय क्षेत्रों, विशेषकर उत्तर प्रदेश के पर्वतीय क्षेत्रों में जनपदों, उपमण्डलों व विकास खण्डों का क्षेत्रफल इतना बड़ा है कि एक किनारे से जनपद के मुख्यालय तक पहुँचने में चार-पाँच दिन का समय व बस के किराये में 150/- रु० तक एक व्यक्ति को खर्च करना होता है। यदि क्षेत्र विकास अधिकारी अपने विकास खण्ड के प्रत्येक गाँव का भ्रमण करना चाहे तो उन्हें दो माह से भी अधिक का समय लगेगा। इन पर्वतीय क्षेत्रों के अधिकांश भागों में सड़क यातायात व संचार सुविधाओं का अभाव है। प्रशासनिक एवं

विकास कार्यों के संचालन हेतु नियुक्त अधिकारी विधिवत् तरीके से विकास कार्यों का निरीक्षण कर नहीं पाते हैं।

पर्वतीय भागों में संसदीय एवं विधान सभाई निर्वाचन क्षेत्र भी बहुत बड़े-बड़े हैं। मेरा अपना निर्वाचन क्षेत्र भी दो जनपदों से मिलकर बना हुआ है। मैं तीन साल तक लगातार भी भ्रमण करूँ तो शायद ही अपने निर्वाचन क्षेत्र के प्रत्येक गाँव में पहुँच पाऊँगा। विधान सभा क्षेत्र भी बहुत बड़े-बड़े हैं। दूर-दूर छिटके हुए गाँव प्राकृतिक बाधाएँ, नदी, नाले, जंगल व पहाड़ आदि चुनौती तो अवश्य हैं, लेकिन समाधान कुछ नहीं है।

अतः गृह मंत्रालय को चाहिए कि वे चुनाव आयोग से परामर्श कर पहले तो संसदीय निर्वाचन क्षेत्रों को पर्वतीय भागों में छोटा बनावें, यदि यह कार्य संभव न भी होवे तो उत्तर प्रदेश के पर्वतीय भागों के विधान सभाई क्षेत्रों का गठन मेघालय, मिजोरम, नागालैण्ड या हिमाचल के पैटर्न पर होना चाहिए।

(v) NEED FOR GIVING PROPRIETARY RIGHTS AND OTHER FACILITIES TO THE BHAKRA DAM OUSTEES BY HARYANA GOVERNMENT.

PROF. NARAIN CHAND PARASHAR (Hamirpur) : Mr. Deputy-Speaker, the Bhakra Dam oustees made significant sacrifices for the cause of the motherland as they were forced to leave their hearths and homes for settling down in district Hissar of Haryana, the then Punjab. Consequent upon the completion of Bhakra Dam Projects, the distances between various points in Bilaspur district, Una and Hamirpur tehsils of the then Kangra district increased manifold as many bridges and roads connecting these

points, as also sources of many drinking water supply were submerged by the formation of Gobind Sagar Lake.

Much worse was the fate of those oustees who settled in Haryana as even upto this time they have not been given any proprietary rights and the allotments made to them over 20 years ago. The proprietary rights of the land allotted to Bhakra Dam oustees are vested with the Government of Haryana, so the oustees have been denied the developmental loans and other facilities advanced by the Government to the farmers. As more than 70% of the Bhakra Dam oustees have been allotted less than 5 acres of land each, the chances of their earnings the livelihood or standing on their own feet in any other way are far from bright, much more so without credit facilities like loans from the banks and other subsidies.

The Petition Committee of the 6th Lok Sabha in their 10th Report had also recommended to the Central Government to take up the question of the grant of proprietary rights to the Bhakra Dam oustees with the Government of Haryana. Nothing, however, has been done so far, even after the passage of nearly three years after the report of the Committee was presented to the august House.

Hence, the Central Government should come to the rescue of these oustees and prevail upon the Haryana Government to grant the proprietary rights to them. The Government should also ensure the provision of other facilities like the sanction of bank loans and other subsidies, even as the process of conferring these rights is taken in hand.

I request the Central Government, particularly, the Ministry of Energy, to intervene with Haryana Govern-

ment for rescuing the oustees from their present unfortunate situation.

- (vi) NEED FOR FINANCIAL SUPPORT TO THE SALKIA AND PORT UNIT OF THE HOOGHLY DOCKING AND ENGINEERING CO.

SHRI AJIT BAG (Serampore) :
Sir, I am drawing the attention of the House to the question of nationalisation of the Salkia and Port Unit of the Hooghly Docking and Engineering Company, which has been pending for more than last three years. Already a number of representations have been made by the Union, West Bengal Government and Members of Parliament to the concerned Ministry without any result.

It is understood that the case is lying before the Union Government for a final decision. But, I want to mention it here that the Industrial Reconstruction Corporation of India has virtually stopped giving financial support and the functioning of the company is coming to a serious halt. Payment of salaries and wages to the workers and officials would be stopped.

Under these circumstances, I urge upon the Government to issue urgent instructions to the IRCI to continue to give financial support to the company till the question of its nationalisation is finally decided by the Government.

I demand that the Finance Minister make a statement in the House in this regard and finalise the nationalisation of the said company.

13 hrs.

- (vii) STEPS FOR EARLY COMPLETION OF THERMAL POWER STATION AT KANTI, MUZAFFARPUR (BIHAR)

SHRIMATI KISHORI SINHA (Vaishali) : Bihar in general and